

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:463

ANSWERED ON:28.04.2005

REVIEW OF AIR SAFETY RULES

Gaikwad Shri Eknath Mahadeo;Yadav Shri Anirudh Prasad (Sadhu)

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to review the Air Safety Rules in the light of frequent air crashes;

(b) if so, the details thereof;

(c) whether the Government has received any suggestion from Indian Air Force in this regard;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to improve the safety standards keeping in view the increasing air crashes?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b), (c), (d) and (e):- A statement is laid on the Table of the Sabha.

Statement in reply to Lok Sabha Starred () Question No.463 dated 28th April, 2005 regarding Review of Air Safety Rules.

(a) and (b):- No, Sir. The existing air safety rules, promulgated by Directorate General of Civil Aviation (DGCA), are in accordance with international standards stipulated by International Civil Aviation Organisation (ICAO), are considered sufficient to ensure safe air operations.

(c):- No, Sir.

(d):- Does not arise.

(e):- DGCA ensures, on a continuous basis, strict compliance of safety norms by all air operators, including private operators by way of safety audits. Besides, spot checks on maintenance activities are also carried out by the DGCA. DGCA also keeps updating the Civil Aviation Requirements/Circulars to strengthen aviation safety aspect. To provide better airworthiness schedule for enhancement of air safety aspect, Government is running two international training programmes for the officials of DGCA and airlines viz. Co-Operative Development of Operational Safety & Continuing Airworthiness Programme (COSCAP) and European Union-India-Training Programme.